

Himachal Pradesh Vidhan Sabha Secretariat

No. VS/Estt./R/Info. Act/6-4/2006

dated, shimla-4, the 15th June, 2006.

Notification

In exercise of the powers conferred by sub-section (2) (i),(ii) and (iii) of Section 28 of the Right to Information Act, 2005 (Central Act No. 22 of 2005), the Speaker, Himachal Pradesh Vidhan Sabha hereby makes the following rules, namely:-

1. **Short title and commencement** (1) These rules may be called the “Himachal Pradesh Vidhan Sabha Secretariat (Regulation of Fee and Cost (1st Amendment) Rules, 2006”.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions:-** In the Rules, unless the context otherwise requires:-
 - (a) ‘Act’ means the Right to Information Act, 2005;
 - (b) ‘Section’ means section of the Act; and
 - (c) all other words and expressions used herein but not defined and defined in the Act shall have the meanings assigned to them in the Act.
3. A request for obtaining information under sub-section (1) of section 6 shall be made to the Public Information Officer/Assistant Public Information Officer accompanied by requisite fee by way of demand draft or challan or bankers cheque payable to the Drawing and Disbursing Officer, H.P. Vidhan Sabha Secretariat at following rates:-

Description of Information

Price/Fee in Rupees

- | | |
|---|--|
| (i) Fee alongwith application | Rs. 10 per application |
| (ii) Where the information is available in the form of a priced publication. | On printed price |
| (iii) For other than priced publication | Rs. 10 per page of A-4 size or smaller and actual cost subject to minimum of Rs. 20 per page in case of larger size. |
| (iv) Where information is available in electronic form and is to be supplied in electronics form e.g Floppy, CD, etc. | Rs. 50 per Floppy and Rs. 100 per CD. |
| (v) Fee for inspection of Record/document provided that above mentioned fee shall not be charged from the person below poverty line, as determined by the State Government.
Fee/Charges shall be deposited in a Government treasury under the head of account “0070-OAS,60-OS,800-OR,11-Receipt head under “right to Information Act, 2005”. | Rs. 10 per 15 minutes or fraction thereof. |

4. For providing the information under sub-section (1) of Section-7, the fee shall be charged by way of demand draft or challan or bankers cheque payable to the Drawing and

Disbursing Officer, Himachal Pradesh Vidhan Sabha Secretariat on the rates prescribed in Rule 3 ibid.

5. *For Providing information under sub-section-5 of section7, the fee shall be charged by way of demand draft or challan or bankers cheque payable to the Drawing and Disbursing Officer, Himachal Pradesh Vidhan Sabha Secretariat on the rates prescribed in Rule 3 ibid.*

By order

J.R. Gazta,I.A.S.
Secretary,
H.P. Vidhan Sabha.

Endst: No.: As above

Dated, Shimla-4 the 15th June, 2006.

Copy forwarded for information to :-

1. *The Secretary to the Governor, Himachal Pradesh, Shimla-2.*
2. *The Principal Secretary to the Hon'ble Chief Minister, Himachal Pradesh, Shimla-2*
3. *The Private Secretary to the Chief Secretary to the Govt. of Himachal Pradesh, Shimla-2*
4. *The Secretaries General, Lok Sabha & Rajya Sabha Secretariat, Parliament House, New Delhi-110001.*
5. *All the Administrative Secretaries to the Govt. of Himachal Pradesh.*
6. *All the Principal Secretaries//Secretaries to the State Legislatures/U.T.s in India.*
7. *All the Divisional Commissioners in Himachal Pradesh.*
8. *All the Heads of Department in Himachal Pradesh.*
9. *All the Deputy Commissioners in Himachal Pradesh.*
10. *The controller, Printing & stationery Department, Himachal Pradesh, Shimla-5 for publication in the Official Gazette.*

Secretary,
H.P. Vidhan Sabha.

Himachal Pradesh Vidhan Sabha Secretariat

No. VS/Estt./R/Info. Act/6-4/2006

dated, shimla-4, the 14th June, 2007.

Notification

In exercise of the powers conferred by sub-section (2) (i),(ii) and (iii) of Section 28 of the Right to Information Act, 2005 (Central Act No. 22 of 2005), the Speaker, Himachal Pradesh Vidhan Sabha is pleased to make the following Rules further in amend the Himachal Pradesh Vidhan Sabha Secretariat Right to Information (Regulation of Fee and Cost) Rules, 2006:

- Short title and commencement**
1. (i) ***These rules may be called the Himachal Pradesh Vidhan Sabha Secretariat (Regulation of Fee and Cost (1st Amendment) Rules, 2007.***
(ii) ***They shall come into force on the date of their publication in the Office Gazette.***
- Amendment of rule-3**
2. ***In rule 3 of Himachal Pradesh Vidhan Sabha Secretariat Right to Information (Regulation of Fee and Cost) Rules, 2006 (hereinafter referred to as the said rules), after the words "Bankers Cheque" the words "or Indian Postal Order" shall be inserted.***
- Amendment of rule-4**
3. ***In rule 4 of the said rules, after the words "Bankers Cheque" the words "or Indian Postal Order" shall be inserted.***
- Amendment of rule-5**
4. ***In rule 5 of the said rules, after the words "Bankers Cheque" the words "or Indian Postal Order" shall be inserted.***

By order
J.R. Gazta,,
Secretary,
H.P. Vidhan Sabha.

Endst: No.: As above

Dated, Shimla-4 the 14th June, 2007.

Copy forwarded for information to :-

1. *The secretary to the Governor, Himachal Pradesh, Shimla-2.*
2. *The principal Secretary to the Hon'ble Chief Minister, Himachal Pradesh, Shimla-2*
3. *The Senior Special Private Secretary to the Chief Secretary to the Govt. of Himachal Pradesh, Shimla-2*
4. *The Secretaries General, Lok Sabha & Rajya Sabha Secretariat, Parliament House, New Delhi-110001.*
5. *All the Administrative Secretaries to the Govt. of Himachal Pradesh.*
6. *All the Principal Secretaries//Secretaries to the State Legislatures/U.T.s in India.*
7. *All the Divisional Commissioners in Himachal Pradesh.*
8. *All the Heads of Department in Himachal Pradesh.*
9. *All the Deputy Commissioners in Himachal Pradesh.*
10. *The controller, Printing & stationery Department, Himachal Pradesh, Shimla-5 for publication in the Official Gazette.*

Secretary,
H.P. Vidhan Sabha.

Himachal Pradesh Vidhan Sabha Secretariat

Shimla-4

No. VS/Estt./R/Info. Act/6-4/2006

dated, shimla-4, the 14th Nov, 2008.

Notification

In exercise of the powers conferred by sub-section (2) (i),(ii) and (iii) of Section 28 of the Right to Information Act, 2005 (Central Act No. 22 of 2005), the Speaker, Himachal Pradesh Vidhan Sabha is pleased to make the following Rules further in amend the Himachal Pradesh Vidhan Sabha Secretariat Right to Information (Regulation of Fee and Cost) Rules, 2006:

Short title and commencement

1. (i) ***These rules may be called the Himachal Pradesh Vidhan Sabha Secretariat (Regulation of Fee and Cost (2nd Amendment) Rules, 2008.***
(ii) ***These shall come into force on the date of their publication in the Office Gazette.***

Amendment of rule-3

2. ***In rule 3 (iii) of Himachal Pradesh Vidhan Sabha Secretariat Right to Information (Regulation of Fee and Cost) Rules, 2006 (hereinafter referred to as the said rules), for the figure "10" the figure "2" be substituted.***

By order
Goverdhan Singh,
Secretary,
H.P. Vidhan Sabha.

Endst: No.: As above

Dated, Shimla-4 the 14th Nov., 2008

Copy forwarded for information to :-

1. *The secretary to the Governor, Himachal Pradesh, Shimla-2.*
2. *The principal Secretary to the Hon'ble Chief Minister, Himachal Pradesh, Shimla-2*
3. *The Senior Special Private Secretary to the Chief Secretary to the Govt. of Himachal Pradesh, Shimla-2*
4. *The Secretaries General, Lok Sabha & Rajya Sabha Secretariat, Parliament House, New Delhi-110001.*
5. *All the Administrative Secretaries to the Govt. of Himachal Pradesh.*
6. *All the Principal Secretaries//Secretaries to the State Legislatures/U.T.s in India.*
7. *All the Divisional Commissioners in Himachal Pradesh.*
8. *All the Heads of Department in Himachal Pradesh.*
9. *All the Deputy Commissioners in Himachal Pradesh.*
10. *The controller, Printing & stationery Department, Himachal Pradesh, Shimla-5 for publication in the Official Gazette.*

Secretary,
H.P. Vidhan Sabha.

Himachal Pradesh Vidhan Sabha Secretariat

No. VS/Estt/R.Info.Act/6-4/2006

Shimla 4 dated 25th April, 2012

Notification

In exercise of the powers conferred by sub-section(2) (i)(ii) and (iii) of Section 28 of the Right to Information Act, 2005, the Speaker, Himachal Pradesh Vidhan Sabha is pleased to make the following rules further to amend the "Himachal Pradesh Vidhan Sabha Secretariat, Right to Information (Regulation of Fee and Cost) Rules, 2006.

Short Title & Commencement

- 1. (i) These rules may be called the Himachal Pradesh Vidhan Sabha Secretariat, Right to Information (Regulation of Fee and Cost)(3rd Amendment) Rules, 2012.
(ii) These rules shall come into force from the date of their publication in the Official Gazette.**

Amendment of Rule-3

- 2. After first proviso the following proviso shall be added:**

"Provided further that the information will be supplied to the applicant in the language available in the office records. For different subjects separate applications are to be made and if the information sought for relates to many years, separate applications to each year are to be made."

By order

**Goverdhan Singh,
Secretary,
H.P. Vidhan Sabha.**

Endst. No. VS/Estt/R.Info.Act/6-4/2006

Shimla 4 dated 25th April, 2012

Copy forwarded for Information to:-

- 1. The Secretary to the Governor, Himachal Pradesh, Shimla-2.*
- 2. The Principal Secretary to the Hon'ble Chief Minister, Himachal Pradesh, Shimla-2*
- 3. The Senior Spl. Private Secretary to the Chief Secretary to the Govt. of Himachal Pradesh, Shimla-2.*
- 4. The Secretary General, Lok Sabha & Rajya Sabha Secretariat, Parliament House, New Delhi-110001.*
- 5. All the Administrative Secretaries to the Govt. of Himachal Pradesh.*
- 6. All the Principal Secretaries/Secretaries to the State Legislatures/U.T.s in India.*
- 7. All the Divisional Commissioners in Himachal Pradesh.*
- 8. All the Heads of Department in Himachal Pradesh.*
- 9. All the Deputy Commissioners in Himachal Pradesh.*
- 10. Official website.*

**Secretary,
H.P. Vidhan Sabha.**

Himachal Pradesh Vidhan Sabha Secretariat

No. VS/Estt/R.Info.Act/6-4/2006

Shimla 4 dated 18th July,2012

Notification

In exercise of the powers conferred by sub-section(2) (i)(ii) and (iii) of Section 28 of the Right to Information Act, 2005, the Speaker, Himachal Pradesh Vidhan Sabha is pleased to make the following rules further to amend the “Himachal Pradesh Vidhan Sabha Secretariat, Right to Information (Regulation of Fee and Cost) Rules, 2006:

Short Title & Commencement

- 1 (i) These rules may be called the Himachal Pradesh Vidhan Sabha Secretariat, Right to Information (Regulation of Fee and Cost)(4th Amendment) Rules, 2012.**
- (ii) These rules shall come into force from the date of their publication in the Official Gazette.**

Amendment of Rule-3

- 2. After sub rule (v) of Rule 3 the following sub rule (vi) shall be added:**

“ (vi) Postal charges for supplying the information shall be as per requirement of the Indian Post and Telegraph Department. ”

By order

**Goverdhan Singh,
Secretary,
H.P. Vidhan Sabha.**

Endst. No. VS/Estt/R.Info.Act/6-4/2006

Shimla 4 dated

Copy forwarded for Information to:-

- 1 The Secretary to the Governor, Himachal Pradesh, Shimla-2.**
- 2 The Principal Secretary to the Hon'ble Chief Minister, Himachal Pradesh, Shimla-2**
- 3 The Senior Spl. Private Secretary to the Chief Secretary to the Govt. of Himachal Pradesh, Shimla-2.**
- 4 The Secretary General, Lok Sabha & Rajya Sabha Secretariat, Parliament House, New Delhi-110001.**
- 5 All the Administrative Secretaries to the Govt. of Himachal Pradesh.**
- 6 All the Principal Secretaries/Secretaries to the State Legislatures/U.T.s in India.**
- 7 All the Divisional Commissioners in Himachal Pradesh.**
- 8 All the Heads of Department in Himachal Pradesh.**
- 9 All the Deputy Commissioners in Himachal Pradesh.**
- 10 The Secretary, State Information Commission, Majhita House, Shimla-2**
- 11 Official website.**

**Secretary,
H.P. Vidhan Sabha.**